



TAMIL NADU GOVERNMENT GAZETTE

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Part IV—Section 1

Tamil Nadu Bills

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**BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE
STATE OF TAMIL NADU**

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 26th February, 2021 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 11 of 2021

***A Bill further to amend the Tamil Nadu Payment of
Salaries Act, 1951.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-second Year of the Republic of India as follows:—

Short title and
commence-
ment.

1. (1) This Act may be called the Tamil Nadu Payment of Salaries (Amendment) Act, 2021.

(2) Sub-sections (1) and (4) of Section 2 and Section 4 shall come into force at once and all the remaining sections shall be deemed to have come into force on the 1st day of April 2020.

Amendment of
section 12.

2. In section 12 of the Tamil Nadu Payment of Salaries Act, 1951 (hereinafter referred to as the principal Act),—

Tamil Nadu Act
XX of 1951.

(1) sub-section (2-A) shall be omitted.

(2) for sub-section (2-AA), the following sub-section shall be substituted, namely: —

“(2-AA) Where any Member of the Legislative Assembly dies before the expiry of the term of his office, his family shall be paid a lump-sum allowance of five lakh rupees.”.

(3) for sub-section (2-B) excluding the Explanation thereunder, the following sub-section shall be substituted, namely: —

“(2-B) The lump-sum allowance payable under sub-section (2-AA) shall be paid to the members of the family in equal shares.”.

(4) in sub-section (4-A), after clause (a), the following proviso shall be added, namely: —

“Provided that in case of air conditioned sleeper buses, the spouse or companion of such member shall be provided seating facility only.”.

3. In section 12-B of the principal Act, in sub-section (1), for the expression “twenty thousand rupees”, the expression “twenty five thousand rupees” shall be substituted.

Amendment of
section 12-B.

4. In section 12-C of the principal Act, after sub-section (1), the following proviso shall be added, namely: —

Amendment of
section 12-C.

“Provided that in case of air conditioned sleeper buses, the spouse or companion of such member shall be provided seating facility only.”.

5. Notwithstanding anything contained in the principal Act, all acts done or proceedings taken under the principal Act, for sanctioning of lump-sum allowance or pension during the period commencing on the 1st day of April 2020 and ending with the date of publication of this Act in the *Tamil Nadu government Gazette*, shall be deemed to be validly done or taken in accordance with law as if the principal Act as amended by this Act, had been in force at all material times when such acts or proceedings were done or taken.

STATEMENT OF OBJECTS AND REASONS

On the 24th March 2020, the Hon'ble Chief Minister made the following announcements on the floor of the Assembly,-

(a) When any sitting member of the Legislative Assembly dies during the term of his office, the lump sum allowance payable to his family will be enhanced from Rs.2,00,000/- (Rupees Two lakhs only) to Rs.5,00,000/- (Rupees Five lakhs only);

(b) Pension payable to former members of the Legislative Assembly and the Legislative Council will be enhanced from Rs.20,000/- (Rupees Twenty thousand only) to Rs.25,000/- (Rupees Twenty five thousand only);

(c) The family pension payable to the legal heir of the deceased members of the Legislative Assembly and the Legislative Council will be enhanced from Rs.10,000/- (Rupees Ten thousand only) to Rs.12,500/- (Rupees Twelve thousand and five hundred only);

(d) The above monetary benefits will be given with effect from the 1st April 2020;

(e) The sitting and former members of the Legislative Assembly and former members of the Legislative Council, while travelling along with his spouse or companion in any air conditioned bus by any Transport Corporation owned by the State Government, a sleeper facility shall be provided to such member and a seating facility shall be provided to the spouse or companion in that bus.

2. To give effect to the above announcements, the Government have decided to amend the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951) suitably.

3. The Bill seeks to give effect to the above decision.

EDAPPADI K. PALANISWAMI,
Chief Minister.

Chennai-600 009,
26th February 2021.

K. SRINIVASAN,
Secretary.